

Ownership of Land to Refugees settled under Dandakaranya Project

605. SHRI S. C. SAMANTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether majority of refugees settled under Dandakaranya Project have not yet been granted ownership of land; and

(b) if so, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) The tenancy rights (Pattas) are to be conferred by the State Governments of Orissa and Madhya Pradesh. The procedure followed in preparation of Patta applications has been that the Dandakaranya Project staff prepare the maps and the individual allotment registers and make them over to the State Revenue staff who prepare Pattas on the basis of such maps and records. The finalisation of Pattas has, however, been delayed for the following reasons :—

- (i) The level terracing and field bunding scheme, taken up to improve the soil, involved surrender of one acre of land by the beneficiary families and this the agricultural holdings of the families underwent change;
- (ii) Some re-adjustment of agricultural holdings had to be effected in areas which came under the command of medium and minor irrigation schemes taken up by the Project. The holdings of families who have irrigated lands were suitably reduced.
- (iii) As a result of desertions from time to time, the land left behind by the deserter families, had to be re-allotted to new settlers.
- (iv) There has been a change, based on technical advice, in the norms of soil suitability and even land with 12" soil depth is now considered to be agriculturally suitable. The revised norms led to the discovery of some more agricultural land in the existing villages, and this necessitated the re-adjustment of some of the existing holdings of settlers.
- (v) With the emergence of Bangladesh, there was a spate of heavy desertion of families from the

Project area and uncertain conditions created by the desertions continued till about the end of March, 1972. Due to fresh induction of families and re-distribution of the lands of the deserter families, the preliminary records and maps prepared hitherto are having to undergo substantial changes.

As a result of the factors mentioned above, the records and applications for Pattas prepared by the Dandakaranya Project staff were rendered inaccurate and fresh surveys have become necessary. The Dandakaranya Project Administration are taking action for re-survey of the agricultural holdings and preparation of fresh records and Patta applications.

Loss of Production in Hindustan Copper Limited

606. SHRI SWARAN SINGH SOKHI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there had been loss in production of Copper, after the take-over of the Plant by the Hindustan Copper Limited from the Indian Copper Corporation, Ghatsila in Bihar;

(b) whether the top officials and managerial staff are responsible for such loss of production; and

(c) if so, the action Government propose to take against them ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir. A new Flash Smelter was commissioned at Ghatsila in December, 1971. The Smelter developed teething troubles and the production of blister copper during January and February, 1972 was only 111 tonnes and 273 tonnes respectively. The management of the Undertaking of Indian Copper Corporation was taken over by the Government on 10th March, 1972. The production of blister copper during March, 1972 and April, 1972 was respectively, 624 tonnes and 614 tonnes. The production of blister copper during May was 753 tonnes and it increased to 1114 tonnes during June, 1972. Thus, there has been no loss in production of copper after the take-over of the Undertaking of Indian Copper Corporation by

Hindustan Copper Ltd. In fact, the production improved after the takeover.

Although the operational defects of the new Flash Smelter have not been completely removed, Hindustan Copper Limited have taken effective steps to ensure that the Plant attains its rated capacity as early as possible.

(b) Does not arise.

(c) Does not arise.

Recruitment in Hindustan Copper Limited, Ghatsila

607. SHRI SWARAN SINGH SOKHI : Will the Minister of STEEL AND MINES be pleased to state :

(a) the reasons why outsiders were brought on the 12th June, 1972 at Hindustan Copper Limited, Ghatsila for employment when the local qualified people had been waiting there for employment for a long time for the monthly salary of below Rs. 500;

(b) whether there was scuffle between the local aspirants and outsiders brought by management on 12th June, 1972; and

(c) if so, the action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The recruitment at the undertaking of the Indian Copper Corporation Limited is being done in accordance with the Award of the Tribunal. According to this Award, the relations of the existing employees of the Undertaking have the first preference in recruitment and only if suitable candidates in this category are not available the

residents of the State of Bihar are given the next preference. This Award was being followed by the previous management of the Undertaking and is also being followed by Hindustan Copper Limited.

(b) Yes, Sir. There was a scuffle, in which one person was slightly hurt.

(c) Hindustan Copper Limited is making appointments at Ghatsila according to the terms of Award of the Tribunal. The question will however be re-examined after the mine is nationalized.

Demands of E. S. I. Doctors

608. SHRI SHASHI BHUSHAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the doctors of Employees State Insurance Corporation had put certain demands and protested in support of their demands; and

(b) the demands of these doctors and the steps taken by Government in this connection ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Employees State Insurance Corporation Medical Officers' Association Delhi, sent a memorandum containing their demands on 26-5-1972 to the Corporation.

(b) A statement showing the demands and action taken thereon as furnished by Employees State Insurance Corporation is attached.

Statement

<i>Demand</i>	<i>Action taken</i>
(1) Enhancement of <i>E S I</i> allowance from Rs. 100/- to Rs. 200/- per month	(1) The question of continuance/enhancement of <i>E.S.I.</i> allowance is to be considered by the Standing Committee of <i>E.S.I.</i> Corporation at its next meeting which is likely to be held shortly.
(2) Enhancement of domiciliary visits allowance from Rs. 150/- per month to Rs. 200/- per month	(2) The matter will be considered by the Medical Benefit Council of the <i>E. S. I.</i> Corporation at its next meeting.
(3) Enhancement in the strength of Medical Officers in <i>E. S. I.</i> Dispensaries.	(3) Necessary action to assess the workload to consider the question of enhancement in the strength of Medical Officers has been initiated.